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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

New Delhi: Dated this the 26th day of October, 1998.

R.A.No. 171/98

IN

O.A.No. 246/95

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Chander Bose,
Constable No. 921/DAP,
1st BN DAP,
K. W. Camp,
Delhi.

..... Applicant.

Versus

1. NCT of Delhi,
through its Chief Secretary,
Old Secretariat,
Delhi.

2. The Commissioner of Police,
Police Headquarters,
IP Estate,
New Delhi.

..... Respondents.

ORDER (BY CIRCULATION)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Perused the RA.

2. Apart from the RA being filed after great delay and being hit by Rule 17(1) CAT (Procedure) Rules, we notice that the impugned order dated 13.9.96 was a consent order dictated in open court in the presence of both parties, and nothing contained in it brings it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any judgment/order/decision of the Tribunal can be reviewed.

3. RA is dismissed.

Dr. A. Veda Valli
(DR. A. VEDAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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